GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1815

TO BE ANSWERED ON NOVEMBER 28, 2019

REGISTRATION OF REAL ESTATE AGENTS UNDER RERA

NO. 1815. SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether real estate agents have been registered under the Real Estate (Development and Regulation) Act, 2016; and
- (b) If so, the number and details of such agents and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (b): As per Section 20 of the Real Estate (Development and Regulation)

Act, 2016 (RERA), the 'Appropriate Government' i.e. the States/ Union

Territories (UTs) are required to establish Real Estate Regulatory

Authority to regulate and promote the real estate sector in the respective States/UTs.

As per the provisions of RERA, real estate projects and real estate agents are required to get registered with the Real Estate Regulatory Authority of the concerned State/UT before advertising, marketing, booking and selling in any manner.

As per information received from Real Estate Regulatory Authorities of various States and Union Territories, there are 36,823 real estate agents registered under the provisions of RERA as on 15th November, 2019.
